

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL Bench

D.A.251/1998

New Delhi: Dated this the 25th day, August, 1998.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Shri M. R. Bharti,
S/o Shri Chhotan Lal Bharti,
R/o 226, Maliyana,
 Meerut (UP) Applicant.
(By Advocate: Shri Harvir Singh, Proxy)

Versus

1. Union of India through
the Secretary to the Govt. of India,
Ministry of Communications,

Sanchar Bhawan,
New Delhi.

2. The Secretary,
Department of Telecommunications,
Sanchar Bhawan,
New Delhi.

3. The Member Services,
Telecom. Commission,
Sanchar Bhawan,
New Delhi.

4. The Adviser (HRD),
Telecom Commission,
Sanchar Bhawan,
New Delhi.

5. Shri R. N. Goyal,
Adviser (HRD),
Telecom Commission,
Sanchar Bhawan,
New Delhi.

6. Chief General Manager,
Mahanagar,
Telephone Nigam Limited,
Khurshid Lal Bhawan,
New Delhi Respondents.

(By Advocate: Ms. Geetanjali Goyal,
proxy counsel for Shri V. K. Rao).

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Present: Applicant in person.
Ms. G. Goel for respondents.
Applicant filed MA 1727/98 praying for
amendment in OA.

Issue notice to Respondents on MA,
returnable within 2 weeks.

List on 5.10.98.

Later,

Shri Harvir Singh, proxy counsel for
Shri K.C. Mittal for the applicant appeared
and upon instructions of his client Shri M.R.
Bharti who was present in the Court, sought
permission to withdraw the OA. Permission is
granted.

2. The OA is dismissed as withdrawn. If any
grievance survives thereafter, it will be open to
the applicant to agitate the same in accordance
with law, if so advised. No costs.

Subhag Singh
(S. R. ADIGE)
VICE CHAIRMAN (A)

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